

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-348(ND)/2017

**CORAM:**

**PRESENT: MR. L. N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
04.11.2019.**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels  
Pvt. Ltd.**

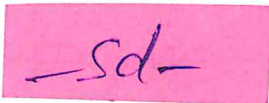
**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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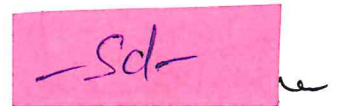
**Present:** Proxy counsel for the Petitioner  
Proxy counsel for the Respondent

**ORDER**

In view of the strike, request for an adjournment is being made. At their request adjourned to 7<sup>th</sup> November, 2019.



**(L. N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**